THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated, Shillong the 28th October, 2021

partial modification of this Registry's Notification No.HCM/III/436/2013/31: In No.HCM/III/436/2013/05 dated January 8, 2014, all affidavits filed before this Registry must bear the signature of the deponent and that of the person before whom it is sworn and all annexures to the affidavit shall be certified to be true copy by the Advocate-on-Record.

By Order,

REGISTRAR GENERAL Dated, Shillong the 28th October, 2021

Memo No.HCM/III/436/2013/ 31-A

Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 6. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 9. The Chief Librarian for kind information and necessary action.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website under the relevant head.
- 11. Notice Board.
- 12. Office File.

GENERAL